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BEFORE THE NATIONAL GREEN TRIBUNAL  
(WESTERN ZONE BENCH), PUNE  
IN  
ORIGINAL APPLICATION NO. 29/2020

Mr. Suraj Pradip Ajmera

... Applicant

Versus

Aurangabad Municipal Corporation and ors.

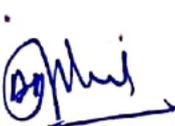
... Respondents

Affidavit in reply to Applicant's Affidavit dated 27-09-2022

I, Bhagwat Dinkar Phad working as In charge Executive Engineer (Drainage Section), I am well versed with the facts of the present case and I am competent to swear the present affidavit.

I have filed a detailed reply in the present case. In addition to that I would like to present certain more information, regarding the Rejoinder Affidavit filed by the applicant Dated 27<sup>th</sup> Sep 2022 and for kind perusal of order passed by Tribunal on Dated 08/02/2023 is as follows.

- 1) As per the order passed by Hon'ble National Green Tribunal dated 8th February 2023, the Time Bound Action plan in this case has been submitted to Hon'ble Principal Secretary Urban Development Department, Govt. of Maharashtra Mumbai-32 on 27.02.2023 appended as Annexure 1 herewith.
- 2) The Administrator, CIDCO (New Town) has also presented their demand of 2.5 ML per annum treated water for non-potable purposes, based on their requirement, the Municipal Corporation have issued NOC to CIDCO authorities for lifting the treated water as per their requirement.
- 3) According to point no. 4 in the affidavit dated 27.09.2022 of the Petitioner, it is submitted that, under the Aurangabad City Underground Sewerage Scheme (UIDSSMT) during the period 2014 to 2019, laying of main Sewer line has been completed for the length of 68 km instead of 50 km as per the site requirement.

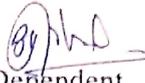
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**BEFORE ME**  
  
**VILAS D. KADAM**  
Notary Govt. of India  
Reg. No.: 15084

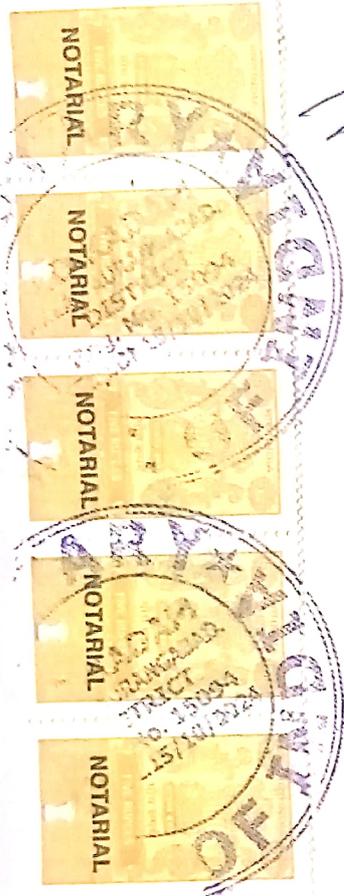
Whatever is stated above is true and correct to the best of my knowledge, ability and the records available in this office and affirm it to be true.

Place : Chhatrapati Sambhajinagar

Date : /03/2023

  
Dependent

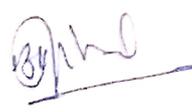
Identified by  
Pradip  
Adv. G. B. Kadlag



**AFFIDAVIT**

Solemnly affirmed before me \_\_\_\_\_  
by Shri / S<sup>r</sup> Bhayalet Dinkar Phad  
Age: 58 - Ye. 58 - Mo. Seeerik  
R/o Aurangabad  
Tq. Mbal Aurangabad  
Who identified by Adv. G. B. Kadlag  
Whom He/ She is personally known.

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**BEFORE ME**

  
VILAS DEVIDASRAO KADAM  
Advocate Notary Govt. of India  
AREA-AURANGABAD DIST.  
(Mob.) : 9890615899 9603761324  
Reg. No. 15094



20 MAR 2023

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Municipal Corporation Aurangabad

EPABX Tel. : (0240) 2333536 - 40

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Website: www.aurangabadmahapalika.org

Email: commissioner@aurangabadmahapalika.org

Out. No./AMC/Dy.Eng/Drg/ 347/2023

Date : 27/02/2023

To,

Hon. Principal Secretary

Urban Development Department-2,

Mantralay, Mumbai-32.

Subject : Original Application No.29/2020 .

Suraj Pradeep Ajmera vs Aurangabad Municipal Corporation.

- Reference :**
1. AMC -2022/Cr.No.210/Navi-24 letter Dt. 06/02/2023
  2. Meeting held under the chairmanship of Hon. Chief Secretary dt, 07/02/2023
  3. Letter By AMC Mo/AMC/EE Drg./188/2023. Date-07/02/2023
  4. NGT Order According to case no 29/2020 Date- 08/02/2023
  5. Letter by AMC Out. No./AMC/Dy.Eng/Drg/330/2023 Dt :14/02/2023
  6. AMC-2022/Cr.No.210/Navi-24 letter Dt. 21/02/2023

Respected madam,

With reference to the letter received from your office vide reference no.6 it is directed to submit clear time bound action plan in mentioned pro-forma mentioning specific dates.

Accordingly the report is being submitted as per below-

Sr. No.	Proposed Activity	Time within which the Proposed Activity will be completed	Responsible Officer/Organization
1	<p>The water requirement of the Waluj MIDC area per day is 20.81MLD whereas, the requirement of water in the Industrial Units at Shendra MIDC per day is 7.23MLD.</p> <p>Out of the 1830 existing industrial units in Waluj MIDC area, 19 Pharmaceutical, Brewerage Units, cannot use the treated water for the processing, manufacturing and drinking purpose. Where as out of the 307 Industrial Units at Shendra MIDC, 8 Pharmaceutical, Brewerage and Food Industrial Units can not use the treated water for manufacturing, process and drinking purpose.</p>	Timeline has to be provided by MIDC	MIDC Authorities

2	The Food, Pharmaceutical and Brewerage industries are thus, required to be exempted from the policy of the promotion of the use of treated water for manufacturing and processing purposes.	558 Timeline has to be provided by MIDC	MIDC Authorities
3	The Sewage Water which is treated in Sewage Treatment Plants of Municipal Corporation, at Kanchanwadi Padegaon, Jhalta, Saleem Ali Sarowar is required to be transported through dedicated under ground pipe line network, from STP Plants to the concerned industrial units, wherein the said water can be used for the manufacturing and processing purpose that can be safely used for the agricultural lands of the adjacent land owners who have consented for the use of treated water for Horticulture, through the underground pipeline network.	Approximately 24 Months commencing from 14th July 2023 (i.e. after issue of work order for actual execution of the project)  (Annexure-1 attached herewith separately)	City Engineer Aurangabad Municipal Corporation.
4	The work of the laying of the underground pipe line network for the transportation of the treated water from the treatment plants to the industrial units is required to be under taken by the MIDC & AITL authorities in their Areas. The technical plan of the work along with the estimate of the expenditure required for the completion of the work of laying down of the underground pipeline network is required to be prepared and executed by MIDC & AITL authorities. Tertiary treatment is required to be given to the sewage and other industrial effluents for minimizing COD and BOD in the effluents and sewage, so that the sewage water can be safely used for the industrial purpose instead of dumping the sewage elsewhere, and discharging the treated water in Kham River	Approximately 24 Months commencing from 14th July 2023 (i.e. after issue of work order for actual execution of the project)  (Annexure-1 attached herewith separately)	Aurangabad Municipal Corporation, MIDC Authorities/AITL Authorities
5	The industrial units operational in the MIDC & AITL areas are required to be encouraged for promoting the reuse of the treated water for Bottle Wash, Gardening, Watering the Plants on the road dividers. Etc.	Timeline has to be provided by MIDC / AITL	MIDC Authorities/AITL Authorities
6	The Industrial units, are required to sensitize for encouraging, the use of treated water for industrial purpose, other than the drinking purpose.	Timeline has to be provided by MIDC / AITL	MIDC Authorities/AITL Authorities
7	The Builders Association functional in Aurangabad Corporation Limits and the fringe area have consented for using the treated water for the construction purposes and to encourage the Group Housing Societies for promoting the installation of the sewage water treatment plants in the society, for treatment of Grey water and thereafter, for the use of the said treated water for Cleaning, Gardening and Flushing in the societies.	Aurangabad Municipal Corporation will initiate the reuse of it's treated water for road and building construction activities, order for which will be issued till 15 <sup>th</sup> March. Aurangabad Municipal Corporation has also taken meeting with builders association to encourage them to use treated water for their	1) City Engineer Aurangabad Municipal Corporation. 2) Deputy Director of Town Planning Aurangabad Municipal Corporation

		As per UDCPR, it is mandatory for group housing schemes having tenements more than 100 to install sewage treatment plant in order to reuse grey water for non-potable purposes. This condition is strictly followed by AMC while giving building permissions for such group housing schemes.	
8	For the purpose of transportation of the treated water on the construction sites the said water is required to be transported through tankers, having significant color codes. The preventive steps are also required to be initiated to ensure that the treated water is not used for drinking purpose accidentally by the workers working on the construction sites.	For the transportation of treated water on construction sites stand post have been erected for filling of tankers. And Standard Operating Procedure (SOP) will be finalized by 15 <sup>th</sup> March 2023.	City Engineer Aurangabad Municipal Corporation
9	Possibility can be explored to insert, a condition in the building construction permission in the Municipal and Industrial limits, for the use of the treated water on the construction sites, for construction purpose and as an incentive, concessional benefits in the Municipal Taxes can be extended to the end user of treated water.	A condition in the building permission has been incorporated in UDCPR and being followed while giving building permission. To promote installation of STP and reuse of grey water AMC will propose incentives in the form of concession in property tax for such group housing scheme from the financial year 2023-24	Deputy Director of Town Planning & Assessor & Collector of Taxes Aurangabad Municipal Corporation
10	The exact quantity of water required by each of the industrial units functional and operational in the Waluj, Shendra, Chikalthana, MIDC is required to be ascertained and thereafter, the quantity of treated water that can be safely used by the said industrial units can be finalized by the MIDC authorities. The requisite quantity of treated water required by each of the industrial units could be transported, through dedicated underground pipeline network from the treatment plants to the concerned units.	The actual demand of treated water has to be ascertained by MIDC and time line has to be provided by MIDC Authorities.	MIDC Authorities
		Execution of pipeline network timeline has been mentioned in Annexure-1 attached herewith separately	Aurangabad Municipal Corporation
11	The work of the laying down of the dedicated under ground pipeline network for the transportation of treated water from treatment plant to industrial units in MIDC industrial areas is required to be executed and operated by the MIDC.	Execution of pipeline network timeline has been mentioned in Annexure-1 & funds for the pipeline network outside corporation area will be provided by MIDC & specific MOU for utilization of water will be executed between Aurangabad Municipal Corporation & MIDC	Aurangabad Municipal Corporation & MIDC Authorities
12	The requisite norms and the chemical composition of the quality of water required by each of the industrial units,	CPCB has already given norms for Reutilization of treated water.	Aurangabad Municipal Corporation & MIDC

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	<p>(excluding the Food, Pharma and Brewage industrial use) is required to be studied and determined accordingly those units who require the treated water as per the chemical composition of the treated water discharged from the treatment plant, can be supplied with the treated water through the dedicated under ground pipeline network.</p> <p>Estimated 30% treated water can be safely reused and utilized for The manufacturing and processing purpose in the industries.</p>	<p>Reused water of requisite quality will be provided by AMC, after establishment of tertiary treatment plant.</p>	<p>Authorities</p>
13	<p>Treated water discharged from the treatment plant, can also be utilized for the gardening purposes in the gardens, road dividers, cleaning purpose in the Slaughter Houses, Garbage Processing Industries, Safari Park etc. A detailed feasibility report in respect of the use of treated water in the Industrial Areas in required to be prepared by the MIDC authorities.</p>	<p>The Aurangabad Municipal Corporation has already initiated the reuse of its treated sewage water for the following purposes like development of gardens, roads, plantation within dividers, washing and cleaning of roads and public toilet, fire fighting purposes and for the agricultural purposes. The total quantity of the treated water currently being reused is around 3.1 MLD.</p> <p>A detailed feasibility report in respect of the use of treated water in the Industrial Areas has been prepared and submitted by MIDC.</p>	<p>Aurangabad Municipal Corporation</p> <p>MIDC Authorities</p>
14	<p>The express consent of the industrial units, for the reuse of treated water is required to be obtained by MIDC.</p>	<p>Timeline has to be provided by MIDC Authorities</p>	<p>MIDC Authorities</p>
15	<p>To organize awareness camps in the Industrial Areas and the Group Housing Societies, for the promotions and sensitization of the public in general and stake holders for use of treated water for Non-drinking purposes including the process of Manufacturing, Gardening, Flushing and Cleaning purpose.</p>	<p>Awareness camps for promotions and sensitization in group housing society to use treated water for cleaning, flushing, Gardening purposes are being organized by Aurangabad Municipal Corporation &amp; MIDC and a discussion with various stake holders are going on continues basis.</p>	<p>Aurangabad Municipal Corporation &amp; MIDC Authorities</p>
16	<p>The Builders, Developers and Structural Engineers can be encouraged, for using treated water on the construction sites purely for the purposes. Feasibility report to that effect is required to be prepared by All Planning Authorities appointing a consultant for preparation and submission of DPR.</p>	<p>Aurangabad Municipal Corporation will initiate the reuse of it's treated water for road and building construction activities, order for which will be issued till 15<sup>th</sup> March. Aurangabad Municipal Corporation has also taken meeting with builders association to encourage them to use treated water for their projects. Timeline for Preparation of DPR for Tertiary Treatment Plant is</p>	<p>Aurangabad Municipal Corporation &amp; MIDC/AITL Authorities</p>

		mentioned in Annexure-1.	
17	A Pre-Feasibility Report on usage of treated sewage from Aurangabad Municipal Corporation STPs for non-potable purposes in MIDC Industrial Area has been submitted by the Executive Engineer, MIDC, Civil Division, Aurangabad in the office of the Collector & District Magistrate, Aurangabad, may be carried out for achieving the purpose.	MIDC has submitted Pre-feasibility report on 27/01/2023	MIDC

Hence the report is submitted for kind perusal and for further necessary action.

  
(Dr. Abhijeet Choudhari) IAS

Commissioner & Administrator  
Aurangabad Municipal Corporation

Copy to:

Hon. Collector, Aurangabad for Information.



**Municipal Corporation, Aurangabad**  
**Executive Engineer (Drainage)**

**Annexure-1**

Further The Aurangabad Municipal Corporation also submits its date wise time bound action plan as regards the preparation of the DPR for the installation of the Tertiary treatment plant as follows :

Sr.No	Proposed Activity	Time required	Remark
1	Appointment of PMC for the preparation of DPR for installation of Tertiary Treatment Plant	Up to 13 <sup>th</sup> March 2023	The Tender has been published for appointment of PMC on 10 <sup>th</sup> February 2023.
2	Preparation of DPR For installation of Tertiary Treatment plant and allied works and sanction from Government of Maharashtra	Up to 13 <sup>th</sup> May 2023	(Tender ID: 2023_AMCA_872121_1)
3	Initiating the tender process for actual execution of the project work until issue of the work order	Up to 14 <sup>th</sup> July 2023	

  
**Executive Engineer**  
**Drainage Section**  
**Municipal Corporation, Aurangabad**